

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 18 OF 2015**

**Dated: 28<sup>th</sup> February, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**Green Energy Association**

**.... Appellant(s)**

**Vs.**

**Chhattisgarh State Electricity Regulatory Commission  
& Ors.**

**.... Respondent(s)**

Counsel for the Appellant(s)

: Mr. Matrugupta Mishra  
Ms. Ankita Bafna

Counsel for the Respondent(s)

: Mr. C.K. Rai  
Mr. Sachin Dubey for R-1

Ms. Suparna Srivastava  
Ms. Nehul Sharma for R-2

Mr. Jasmeet Singh  
Mr. Naman Joshi  
Mr. Hemant Jain for R-3

Ms. Divya Chaturvedi for R-4

**ORDER**

Mr. Matrugupta Mishra, Learned counsel for Appellant submits that he has no instructions to argue the matter. Hence the instant appeal being Appeal No. 18 of 2015 is dismissed for non-prosecution.

**(S. D. Dubey)  
Technical Member**

**(Justice Manjula Chellur)  
Chairperson**

*tpd/pk*